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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

ORIGINAL APPLICATION NO. 1246 OF 2007.

ALLAHABAD THIS THE 04TH DAY OF JANUARY 2008.

Hon'ble Mr. Justice Khem Karan, V.C

Gariba son of Bachchi Resident of Baniyan Purwa, Post Office Badausa, District Banda.

.....Applicant

(By Advocate: Shri Hemant Kumar)

Versus.

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi.
3. Senior Divisional Finance Manager, North Central Railway, Jhansi Division, Jhansi.
4. Branch Manager, Badausa Branch of Allahabad Bank, Badausa, District Banda.

.....Respondents

(By Advocates: Shri P.N Rai/Shri Anil Dwivedi)

O R D E R

I have heard Shri Hemant Kumar, appearing for the applicant, Shri P.N Rai counsel for the respondents NO. 1, 2 and 3 and Shri Anil Dwivedi, counsel for the respondent No.4 and have perused the contents of the petition and papers annexed thereto.

2. The case of the applicant is that he retired on 31.1.1997 from the service of the Railways and was sanctioned pension at the rate of Rs.1763 a month vide Pension Payment Order dated 7.3.1997. He says that the pension was subsequently revised w.e.f. 20.3.2001 and according to the information given to the applicant,

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respondents 2 and 3 sent the revised Pension Payment Order to disbursing Bank namely Badausa Branch in District Banda of Allahabad Bank but the Bank is not disbursing the pension at the revised rate on the pretext that it has not received revised Pension Payment Order. The applicant has given representation dated 31.7.2007 to respondent No. 3 requesting him to ensure that pension to him was paid at the revised rate w.e.f. 20.3.2007.

3. I am of the view that there is no point in keeping this O.A. pending here and in calling reply etc and thereby wasting time unnecessarily. The purpose would be served if the respondent No. 3 namely Senior Divisional Finance Manager, North Central Railway, Jhansi Division, Jhansi is directed to consider the representation dated 31.7.2007 (Annexure A-4) and issued necessary directions to the Bank and ensure that pension at the revised rate is paid to the applicant from the due date.

4. So the O.A. is finally disposed of with a direction to the respondent NO. 3 to issue suitable direction to respondent No.3 for payment of revised pension to the applicant, ^{from due date} within a period of two months from the date, a certified copy of the order so filed before him together with copy of said representation and if respondent NO. 4 receives any directions from the respondent NO. 3, it shall act accordingly and make payment as per direction so given.

No order as to costs.

24.1.08
J.M.

Vice-Chairman

Manish/-